NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/08/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/291/ (IB)/2017

NAME OF THE PETITIONER(S)

: BHARATHI AIRTEL LTD

NAME OF THE RESPONDENT(S)

: GEMINI COMMUNICATIONS

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1.

Anuparra kurrae counsel for for Ms Perthasaroury Perthane

Petroner

2. Rahul Jani Comsel for Respondent

ORDER

Counsel for the Petitioner present. Counsel for the Respondent is also present. As seen from the record, the direction for compliance with Section 9(3) (b) and (c) of the I&B Code, 2016 was given to the Petitioner on 7.6.2017. However, compliance with Section 9 (3) (b) was made by filing Affidavit but there is no compliance with Section 9 (3) (c) of the Code. The none compliance of the said provisions on or before 15.7.2017, abates the Petition, the same is dismissed with liberty to the Petitioner to file fresh, if so advised.

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(S. Vijayaraghavan) Member (Technical)

(Ch. Md. Sharief Tariq) Member (Judicial)